



**HIGH COURT OF TRIPURA
AGARTALA**

Order No: 91

Dated, Agartala, the 30th January, 2016

Hon'ble the Chief Justice has been pleased to order that henceforth, while disposing of cases, all the Courts of the District Judiciary of Tripura shall maintain the timeframe as specified below against each category of cases.

Sl. No.	Category of Cases	Timeframe for disposal of cases
01.	Title Suits	2 years
02.	Money Suits based on Negotiable Instruments	1½ years
03.	All others Money Suits	2 years
04.	RCC Cases	1 year
05.	Misc (J) Cases	3 months
06.	Title Execution Cases	1 year
07.	Money Execution Cases	6 months
08.	Title Appeals	1 year
09.	Money Appeals	1 year
10.	RCC Appeals	6 months
11.	RCC Revision Cases	3 months
12.	Misc Civil Appeals	3 months
13.	Claim Cases under MV Act	1 year
14.	Succession Cases	1 year
15.	Guardianship Cases	6 months
16.	Misc. Cases (Probate)	6 months
17.	Title Suits (Probate)	2 years
18.	Title Suits (Divorce)	1 year
19.	Title Suits (Nullity)	1 year
20.	Title Suits (RCR)	1 year
21.	Appointment of Receiver/Guardian	3 months
22.	Other Family Court matters not covered by the list	3 months
23.	Reference under LA Act	1 year
24.	Reference under ID Act	1 year
25.	Interlocutory matter under ID Act	3 months
26.	Wakf Matters	1 year
27.	Arbitration (Execution) matters	6 months

28.	Other contested Civil Cases not covered above	1 year
29.	Session Cases: Type-I	1 year from the date of receipt of record on committal
30.	Session Cases: Type-II	1½ years year from the date of receipt of record on committal
31.	Criminal Appeals	1 year
32.	Criminal Revisions	6 months
33.	Warrant Procedure Cases	1 year
34.	Summons Procedure Cases	1 year
35.	Summary Trial Cases	6 months
36.	PF Act / FS & S Act Cases	1 year
37.	NDPS Act Cases	1 year
38.	Electricity Act Cases	1 year
39.	Essential Commodity Act Cases	1 year
40.	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	6 months
41.	Domestic Violence Act Cases	2 months
42.	NI Act Cases	1 year
43.	Traffic Challan Cases	3 months
44.	Excise Act Cases	6 months
45.	Juvenile Act Cases	6 months
46.	Forest Act Cases	6 months
47.	Wild Life Cases	6 months
48.	Labour Act Cases	6 months
49.	Weights & Measures Act Cases	6 months
50.	Foreigners Act Cases/IM(D)T Act Cases	6 months
51.	Cases under Passport Act and Rules made thereunder	6 months
52.	Cinematography/ Copy Right Act Cases	1 year
53.	Prevention of Cruelty to Animal Act Cases	6 months
54.	Gambling Act Cases	6 months
55.	Tripura Police Act Cases	3 months
56.	Tripura Shop & Establishment Act Cases	3 months
57.	Cases of Atrocities on SC/ST	1 year
58.	Prevention of Corruption(PC) Act Cases	2 years
59.	Consumer Protection (CP) Act Cases	3 months
60.	Arms Act Cases	1 year
61.	Information Technology(IT) Act Cases	2 years

62.	Cases under Special Act tried by Sessions Courts not covered by the list	1 year
63.	Cases investigated by CBI and tried by the Special Court	2 years
64.	Enquiry held as per order of the Hon'ble SC/HC	As per the time granted
65.	Order on final reports	2 months
66.	Confessional Statements u/s. 164(1) Cr.P.C/TI Parade	7 days
67.	Bail Applications(BA/AB)	15 days

By Order,

Sd/-

(A. Debbarma)
Registrar (Judicial)

No.F. 40 (22)-HCT/BENCH/SUB.JUD/2016/ 1042-73 January 30, 2016

Copy to: -

01. The District & Sessions Judge, West Tripura Judicial District, Agartala/Unakoti Judicial District, Kailashahar/South Tripura Judicial District, Belonia/North Tripura Judicial District, Dharmanagar/Gomati Judicial District, Udaipur for information and compliance. They are also requested to circulate the same amongst all the Presiding Officers of the concerned Courts under their respective Districts for information and compliance. They are also requested to circulate the same to the respective Bar Associations under their judgship;
02. The Judge, Family Court, Agartala, West Tripura Judicial District/Kailashahar, Unakoti Judicial District/Udaipur, Gomati Judicial District for information and compliance. They are requested to circulate the same amongst all the Judicial Officers under their respective judgships for information;
03. The Registrar (Vigilance), High Court of Tripura, Agartala;
04. The Registrar (Admn., P&M), High Court of Tripura, Agartala;
05. The Joint Registrar, High Court of Tripura, Agartala;
06. The Deputy Registrar(s), High Court of Tripura, Agartala;
07. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
08. The Chief Librarian, High Court of Tripura, Agartala;
09. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
10. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
11. The Assistant Registrar(s), High Court of Tripura, Agartala;
12. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to upload this order in the website of the High Court of Tripura;**
13. The Superintendent, Statement Section, High Court of Tripura, Agartala; and
14. Order File.

(A. Debbarma)
Registrar (Judicial)